

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

ITA No.6227/Del/2015  
Assessment Year: 2008-09

DCIT, Central Circle-18, New Delhi	<b>Vs.</b>	Stalwart Properties Pvt. Ltd., 301, Bakshi House, 40-41, Nehru Place, New Delhi
<b>PAN :AAICS7039J</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Ved Jain, Adv. Ms. Uma Upadhyay, Adv.
Department by	Ms. Jaya Chaudhary, CIT(DR)

Date of hearing	16.12.2024
Date of pronouncement	18.12.2024

**ORDER**

**PER SATBEER SINGH GODARA, JM**

This Revenue's appeal for assessment year 2008-09 is directed against the Commissioner of Income Tax (Appeals)-27 [in short, the "CIT(A)"], New Delhi's order dated 29.09.2015 passed in case no. 251/14-15, involving proceedings under sections 153C r.w.s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties at length. Case file perused.

2. It emerges at the outset that the Revenue's instant appeal involves tax effect of Rs.50,73,384/- which is less than the minimum tax effect prescribed of Rs.60 lakhs in the CBDT latest Circular No. 9/2024, dated 17.09.2024 with retrospective effect.

4. Learned Departmental Representative is indeed very fair in not disputing the fact that the CBDT's foregoing tax effect circular has been made applicable with retrospective effect on all pending appeals as well. We thus reject the Revenue's instant appeal for this precise reason subject to all just exceptions.

5. This Revenue's appeal is dismissed in above terms.

***Order pronounced in the open court on 18<sup>th</sup> December, 2024***

***Sd/-***  
**(AVDHESH KUMAR MISHRA)**  
**ACCOUNTANT MEMBER**

***Sd/-***  
**(SATBEER SINGH GODARA)**  
**JUDICIAL MEMBER**

Dated: 18<sup>th</sup> December, 2024.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi